

IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

- (b) Does not arise.
(c) Constraint of resources.

First Schedule Appended to the MMRD Act

5249. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the union Government's approval for grant of mineral concessions to States for minerals specified in the parts A & C of the First Schedule appended to the MMRD Act usually takes long time;

(b) if so, the details of the number of cases pending for the Union Government's approval, State-wise; and

(c) the time by which the remaining cases are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (c) Mineral Concessions are granted as per provision of Mines & Minerals (Regulation & Development) Act, 1957 and Rules made thereunder by the State Governments concerned. Proposals for approval of mineral Concessions for minerals specified under the First Schedule of the aforesaid Act originate from the respective State Governments and are processed and disposed of by the Central Government as per provisions of law.

362 cases were disposed in respect of part C of First Schedule of Mines & Minerals (Regulation & Development) Act during 1997-98. 128 cases in respect of part C of First Schedule of the Act are pending with Central Government as on 1.6.98. List showing pending cases for approval of Central Government for minerals listed in part A and part C of First Schedule of Mines & Minerals (Regulation & Development) Act, 1957 are appended statement I and II respectively.

In certain cases the proposals received from the State Government are incomplete and consequently, in such cases, State Governments are asked to furnish complete information/additional information for disposal. However, all efforts are being made to expedite clearance of the remaining proposals.

Statement-I

State	Pending cases as on 1.6.1998
Orissa	1
Rajasthan	1
Total	2

Statement-II

State	Pending Cases as on 1.6.1998
Andhra Pradesh	19
Bihar	7
Gujarat	14
Himachal Pradesh	4
Karnataka	16
Madhya Pradesh	14
Orissa	26
Rajasthan	15
Tamil Nadu	11
Uttar pradesh	2
Total	128

Promotion in DDA

5250. SHRI AKBOR ALI KHANDOKER : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the matriculate and non-engineers are being promoted or working as Assistant Engineers or Executive Engineers in DDA; and

(b) if so, the details thereof and the justification therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. DDA has reported that there are seven Asstt. Engineers (Civil) who have Diploma in Survey. However, there is no such Executive Engineer (Civil) working in DDA. As per the Recruitment Regulations; 50% of the posts of Asstt. Engineer (Civil) are filled by direct recruitment or by deputation and 50% by promotion from Junior Engineer (Civil). Junior Engineers with eight years service having diploma are eligible for promotion to the post of Asstt. Engineer (Civil). These seven Junior Engineers (Civil) having Diploma in Survey were considered by the Departmental Promotion Committee between 1977-82 and were recommended for promotion to the post of Asstt. Engineer (Civil).

Railway Projects

5251. SHRI GORDHANBHAI JADAVBHAI JAVIYA : SHRI SHANTI LAL PURSHOTTAMDAS PATEL :

Will the Minister of RAILWAYS be pleased to state:

(a) whether some projects of Gujarat related to Railways are pending with the Union Government for approval;